

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:323  
ANSWERED ON:18.08.2006  
PENDING PROJECTS UNDER SGSY  
Kripalani Shri Srichand;Moghe Shri Krishna Murari

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) The number of special projects being run by the Government at present under Swaranjayanti Gram Swarozgar Yojana (SGSY), State-wise;
- (b) The details of the proposals/projects received by the Government from various States under SGSY during the last three years and the current year, State-wise;
- (c) Whether the Government has accorded sanction to the said proposals/projects;
- (d) If so, the details thereof alongwith financial assistance provided/likely to be provided, State-wise;
- (e) If not, the reasons therefor; and
- (f) The time by which the remaining proposals are likely to be cleared ?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (f) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 323 to be answered on 18.8.2006.

Two hundred and twenty one Special projects under Swaranjayanti Gram Swarozgar Yojana (SGSY) have been sanctioned/approved by the Government so far since inception of the scheme in April, 1999. A statement indicating the number of special projects sanctioned under SGSY, State-wise, is given at Annexure-I. The number of special project proposals under SGSY received from various States since inception of the scheme up to 31.3.2006 and during the current year (2006- 07) State wise is given at Annexure-II. The State wise number of special projects under SGSY sanctioned/approved during the last three years (2003-04, 2004-05 and 2005-06) and during the current year (2006-07) is given in Annexure-III. The details of Central share of funds released for special projects under SGSY during the same period are given in Annexure-IV. Since inception of the scheme, 665 proposals have been received by the Government, out of which, 221 projects have been sanctioned/approved so far, 365 project proposals have been returned to the concerned State Governments or other sponsoring agencies for various reasons such as non compliance with the guidelines of SGSY special projects, non-viability of projects, lack of focus on Below Poverty Line (BPL) beneficiaries etc. and 79 project proposals are with the Government at various stages of processing including proposals referred to technical agencies for comments, proposals cleared by Project Screening Committee (PSC) but yet to go to Project Approval Committee (PAC) etc.

A large number of special project proposals under SGSY are received from the State Governments for sanction. Since they are large rural livelihoods projects whose cost can go up to a maximum of Rs. 15 crore, such proposals are first scrutinized for their compliance with the guidelines of Special Projects under SGSY, mainly relating to focus on BPL beneficiaries, viability and sustainability of projects, commitment for 25% matching share of project cost by the State Governments, inclusion of credit component, etc. Projects that do not fulfill these requirements are returned to the concerned State Governments. The State Governments keep on revising, restructuring and resubmitting such proposals. The proposals, wherever necessary, are also sent for obtaining technical comments of the concerned Central Government Departments/agencies. The project proposals which comply with the basic parameters of the guidelines are then appraised through two Inter-Ministerial Committees for screening and approval. The projects are first examined and screened by the Project Screening Committee (PSC) headed by Joint Secretary (SGSY) with members from the Internal Finance Division and the Planning Commission. The projects cleared by PSC are finally considered and approved by the Project Approval Committee headed by Secretary, Ministry of Rural Development, with Additional Secretary and Financial Adviser, Ministry of Rural Development, Advisor (Rural Development), Planning Commission and Joint Secretary (SGSY) as members. Receipt of project proposals, their revision by the sponsoring State Governments and their appraisal and approval through the above two tier Inter Ministerial Committees is a continuous process. Since appraisal and approval /clearance of these proposals is a continuous process and depend on various factors like their fulfilling the prescribed guidelines, economic viability of the proposals, BPL focus of projects, etc., no time frame can be indicated for final approval of these project proposals.